

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 186(ND)/2018

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

SH. R. VARADHARAJAN
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.02.2018

NAME OF THE COMPANY: Quadri Rice Mill Vs. Amira Pure Foods Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Ms. Ritika Shaw and Mr. S.R. Arora, Advocates for the Petitioner

ORDER

Ld. Counsel for the Petitioner is present. It is represented by the Ld. Counsel for the Petitioner in relation to service of Section 8 notice that the same was sent to the registered office address of the company but the same has been returned unserved with the remarks "Item delivery attempted, insufficient address".

However, it is also represented by the Ld. Counsel for the Petitioner that by virtue of rules provided under the Insolvency and Bankruptcy Code (Application and Adjudicating Authority) Rules, 2016, Section 8 notice has been served through email at the address as provided in the Master Data as enclosed at page 73 of the paper book. Email trail with respect to service of the notice by the Petitioner along with affidavit for this purpose be filed.

Post this matter on 27.2.2018.



(Deepa Krishan)
Member (T)



(R. Varadharajan)
Member (J)